- 2. Wheels of Fire (Re-revised) (English)
- 3. Lady Beware (English)
- 4. Missing Around (English)
- 5. Aerobicide (Revised) (English)
- 6. Treasure of Doom (Revised) (English)
- 7. Cannibal Holocaust (English)
- 8. Women's Club (Revised) (English)
- 9. Daisy Chain (English)
- 10. A Tale of Love (English)
- 11. Merchant of War (English)

Note: Some of the above films have been certified on the orders of the appellate body, i.e., Film Certification Appellate Tribunal, after removal of objectionable portions. Revised versions of some of the above films have also been cleared by Board after removal of objectionable portions.

Export Duty on Mica

- 708. SHRI R.L.P. VERMA: Will the Minister of COMMERCE be pleased to state:
- (a) whether Government abolished Export duty on all the superior qualities of processed mica in 1987 to give a boost to declining mica trade; and
- (b) if so, the reasons for continuing the levy of 40 per cent export duty on mica scrap which is the lowest quality of mica and source of livelihood to a large number of labourers doing mica-scrap work?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):
(a) Export duty on all forms of Processed

- (a) Export duty on all forms of Processed Mica except mica scrap had been abolished with effect from 1.3.1987.
- (b) Continued overseas demand for Indian mica scrap even with the incidence of export duty and the need to provide mica scrap to the up-coming indigenous industry, for production of mica based value added products at a cheaper price than its competitors were the main reasons for continuance of export duty on mica scrap.

Second T.V. Channel for States

709. SHRI KASHIRAM RANA: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) whether State Governments have made a demand for second channel of television to telecast programmes in their respective languages; and
- (b) if so, the action taken by Government to meet this demand?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Demands have been received from some State Governments for handing over the second channel of Doordarshan to them for telecast of their respective regional language programmes. However, with the introduction of the Prasar Bharti (Broadcasting Corporation of India) Bill, 1989 in Parliament, which provides for conversion of AIR and Doordarshan into an autonomous organisation, it is not felt necessary to hand over the Second Channel of Doordarshan to the respective State Governments.